

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 303
CP No. 277/272-270-271/JPR/2019
Under Section 272-270-271 of
Companies Act, 2013

In the matter of:

Terryfab India Ltd.

.... Petitioner


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

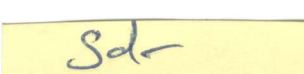
Present Through Video Conferencing: -

For the Petitioner : None-appeared
For the RoC : Pooja Singh, JTA
For the Income Tax : None-appeared
Department

ORDER

No one appears on behalf of the Petitioner. Ms. Pooja Singh, JTA appears on behalf of the office of RoC submits that reply has been filed There is no representation on behalf of the Income Tax Department. It is seen that Income Tax Department is not properly served in this matter. Learned counsel for the Petitioner is directed to serve fresh notice to the Income Tax Department. List the matter on 01.05.2023.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

March 16, 2023